

ITEM NO.207

COURT NO.7

SECTION IVA

S U P R E M E

C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7265/2008

(From the judgement and order dated 14/11/2007 in WA No. 4687/2004
(KLR-LG) of The HIGH COURT OF KARNATAKA AT BANGALORE)

K.S.RAMADAS (D) THR.LRS.

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

(With prayer for interim relief and office report)
(For Final Disposal)

Date: 15/01/2010

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s)

Mr. L. Nageswara Rao, Sr. Adv.
Mr. Shamik Sanjanwala, Adv.
Mr. Somanath Padhan, Adv.
Ms. Hemantika Wahi, Adv.

For Respondent(s)

Mr. Sanjay R. Hegde, Adv.

UPON hearing counsel the Court made the following
O R D E R

Since the petitioners do not have a license under
the Coffee Act, 1942, we are not inclined to interfere
with the impugned judgment and order. Accordingly, the
special leave petition is dismissed.

(Ajay Kr. Jain)
Court Master

(Indu Satija)
Court Master